

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA.3260/92

Date of Decision: 24.08.1993

Shri Raj Kumar Sharma Applicant

Versus

Union of India Respondents

None

Shri P.H. Ramchandani Counsel for the respondents

SINGLE BENCH JUDGEMENT(Oral)
(delivered by Hon. Member(J) Shri C.J. ROY)

This case was argued by the applicant in person on 18.8.93. The applicant claims for over-time allowance of Rs.9497/- . He also claims for interest on the delayed payment. During the course of the argument, both parties agreed that the over-time amount claimed is already paid. But the applicant claims for settlement of interest on the delayed payment of overtime allowance. The applicant was given time to produce relevant rules/orders relating to payment of interest on overtime. At his request the case was listed on 20.8.93.

2. On 20.8.93, the learned counsel for the applicant Shri P.H. Ramchandani was present and also the departmental representative Shri Shiv Kumar, UDC, entered his appearance on behalf of the respondents. The applicant was not present. The departmental representative was directed to inform the applicant about the proceedings of the case and the next date of hearing.

3. When the case was taken up today, again the applicant was not present for hearing. The case was passed-over for three times. The departmental representative Shri Shiv Kumar, UDC, submits across

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the Bar that he has already informed the applicant about the proceedings of the case and the date so fixed and essentiality of his presence. It is 12.00 a.m. now. I feel that the applicant is not interested in prosecuting the case with reference to the claim of interest on the delayed payment of the OT allowance of Rs.9497/-.

4. In the circumstances, I have no other option except to dispose of this matter as no rules are placed before me with an observation that the applicant is not entitled to payment of any interest as prayed for. Since the over time allowance, as claimed therein has already been made and the applicant shows no interest in pursuing the matter relating to payment of interest, the case stands disposed of on merits. No costs.

MSB
(C.J. ROY)

MEMBER(J)

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24.08.1993